

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.04
C.P.(IB) No.32/BB/2024

IN THE MATTER OF:

M/s. CFM Asset Reconstruction Pvt. Ltd. ... Petitioner
Vs.
M/s. Valdel Engineers and Constructors Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 23.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri B.S. Jeevan Kumar
For the Respondent : Ms. Shriraja

ORDER

1. Heard the learned Counsels for the Petitioner and the Respondent.
2. The Ld. Counsel for the Respondent sought time on the ground that settlement talks are going on. In the event, there is no settlement, the Ld. Counsel for Respondent is directed to file reply, within two weeks, after duly serving the copy on the other side, failing which the right to file objection will be forfeited. The Petitioner shall file the rejoinder, if any, within one week thereafter.
3. List the matter on **05.06.2024.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)